

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 324**

IA-1543/2019, IA-6087/2022, IA-4698/2022

**IA**

**IB-431(ND)/2019**

**IN THE MATTER OF:**

M/s. Shree Balaji Refractories Co. .... Petitioner/Applicant

Vs.

M/s. RGTL Industries Ltd. .... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 19.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Commercial : Mr. Vidhan vyas, Mr. Lalit mohan, Mr. Videh vaish,  
Tax Department Ms. Aakanksha, Mr. Abhay Gupta, Mr. Sumbul Ara,  
Ms. Geetanjali singh, Ms. Farhan Islam, Mr. Zingjar  
Unpoli Vashim, Mr. Anshul Gupta, Advs. In IA-  
6087/2022

For the Liquidator : Ms. Deboleena Dutta, Adv.

**ORDER**

Due to paucity of time, the matter is adjourned as directed by  
Hon'ble Members.

List the matter on **16.05.2024.**

-Sd-  
**(COURT OFFICER)**